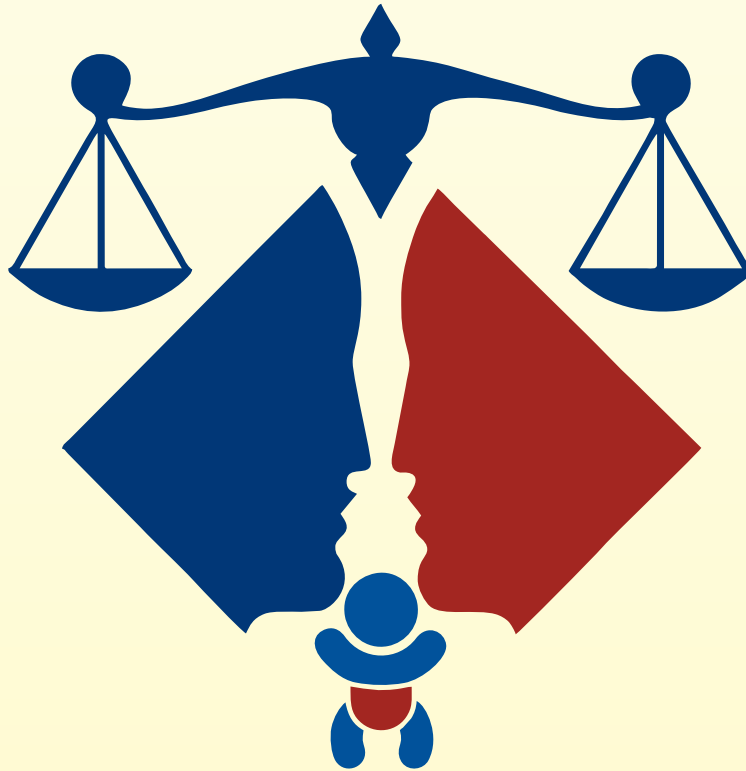


**CHANDERPRABHU JAIN COLLEGE OF HIGHER STUDIES
& SCHOOL OF LAW**

LOI FIESTA - 2020

5th NATIONAL LAW FESTIVAL OF CPJ SCHOOL OF LAW



THEME:

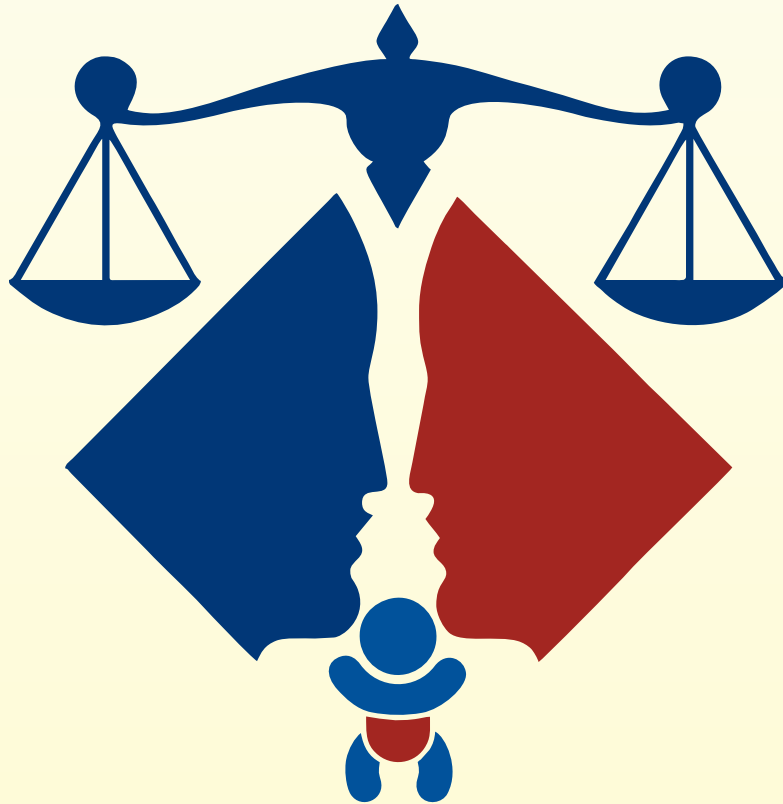
**FAMILY LAWS:
CONTEMPORARY CHALLENGES & SOLUTIONS**

March 20-21, 2020

Venue: CPJ College Campus

Loi Fiesta - 2020

EVENTS OF "LOI FIESTA"



National Conference
March 20-21, 2020

**National Moot Court
Competition**
March 20-21, 2020

**National Debate
Competition**
March 20, 2020

**National Judgment
Writing Competition**
March 21, 2020

**National Client
Counseling Competition**
March 21, 2020

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ABOUT THE COLLEGE

Chanderprabhu Jain College of Higher Studies & School of Law has been promoted by the Rishi Aurobindo Educational Society to run market focused professional programmes in the emerging areas of higher education in the disciplines which have high job potential. The Institute runs full time BBA (General) (3 year programme in two shifts), BBA CAM (3 year programme in two shifts), BCA (3 year programme in two shifts), B.Com (Hons) (3 year programme in 2 shifts) and B.A. LL.B (Hons) & BBA LL.B (Hons) (5-year integrated programmes) courses affiliated to Guru Gobind Singh Indraprastha University, Delhi. The credibility of education at the Institute is increasingly being realized and recognized by the corporate & the legal world.

Vision

To consistently improve the institutional perseverance, persistence and patience for ensuring continually rich, value-based and globalized career and lifestyles for all students who enroll themselves in the academic programmes conducted at the CPJ College.

Mission

- To introduce market focused professional programmes in emerging areas of higher education in all such disciplines which have high job potential, namely Management, Computer Applications, Commerce & Law.
- To maintain close liaison with different growth sectors of the economy in order to discern the set of knowledge and skills that are included in the job profiles of different levels of human resource and keep a constant watch on the emerging changes in order to update the existing academic programmes or replace the same by new ones.
- To identify and undertake activities of local concern in general and those which may improve the well being of underprivileged, physically challenged and economically weaker sections of the society.

The College

The College is situated in its own sprawling one acre campus in Narela, Delhi. Being away from the hustle and bustle of the metropolis, the campus provides a pleasant and intellectually stimulating ambience. It has spacious, airy and well lit lecture rooms, seminar halls, well equipped and air-conditioned multi-lab computer centers, well-stocked libraries and other essential academic infrastructural facilities as per the GGSIPU norms.

The stark and majestic building in brick has modern architecture with bold openings, creating monumental spaces with minimal decor that provides a perfect setting for learning. The multi-storied building of the College has a spacious auditorium, a corporate development cell meant for placement activities, faculty cubicles, cafeteria, boys & girls common rooms and the moot court.

The Institute aims to impart high quality professional education in a vibrant academic ambience with a faculty of distinguished lecturers and resource persons from the industry. Intensively involved in stimulating academic work, students also get ample time for sports, cultural and other enriching activities.

The CPJ College of Higher Studies & School of Law has about 2500 students, 80 faculty members and a similar number of supporting staff. CPJ has a state-of-the-art infrastructure including laboratories, library and computer facilities. Delhi, the capital of the country, is known for its multi-cultural milieu, dynamism and rich academic legacy. Students joining CPJ College are nurtured with this rich cultural and educative environment.

Sh. Subhash Chand Jain, a well-known name in the educational world, is the Chairman of the College.

Chairman's Message

Chanderprabhu Jain College of Higher Studies and School of Law is striving for excellence. Most successful men have achieved distinction by not being presented with some new talent or opportunity. They rather developed and optimally utilized the opportunity that was at hand and this is the motto of our Institute - to prepare our students for grabbing available opportunities and creating new prospects. We, at CPJ College of Higher Studies & School of Law, inculcate amongst students a spirit to strive and achieve the desired goals. They have been provided a platform wherein they can flourish their caliber and potential to the maximum. This encouragement is provided to them by highly skilled and experienced faculty who play the role of a mentor to guide them to their way to success.

Education consists of a series of enchantments, each raising the individual to a higher level of awareness, understanding and kinship with all living things. Education is very important amongst all of us and it is a fact which cannot be denied by anybody. With an ever increasing competition in all the sectors, it has become inevitable for an individual to acquire knowledge beyond the bookish ones. Over the years, the demand for skilled labour capable of multitasking is rising every day. As a result, it is a necessity to adapt oneself with the need of the hour.

It gives me immense happiness and pride to say that CPJ College of Higher Studies & School of Law is continuously striving for excellence. Our endeavor is not only class room teaching but also providing students with an environment that can groom and develop their skills for a professional career. CPJ glances itself to be one of the best 10 Business & Law Schools in the years to come and to be an epitome of excellence and perfection.

I extend a warm and hearty welcome to all of you at LOIFIESTA 2020.

Sh. Subhash Chand Jain
Chairman

Chief Event Convener's Message

The CPJ College of Higher Studies was established in 2007 at Narela, Delhi and the School of Law commenced with the 5-year Integrated course in B.A.LL.B (H) from the Academic Year 2008-09 while the BBA LL.B (H) course is being run in the college from the Academic year 2014-15. Presently, CPJ School of Law has more than 1400 students enrolled for the 2 courses.

In its continuing endeavor to deliver the best possible education, the School of Law has been organizing various academic and allied events that expose the students to practical learning in the legal field. The 1st, 2nd & 3rd National Law Festival of CPJ School of Law- "Loi Fiesta-2016, 2017, 2018 & 2019" were held in the College Campus respectively on April 5-7, 2016, March 29-30, 2017, March 16-17, 2018 & March 15-16, 2019 which were attended by leading personalities and luminaries from the field of law and participated by students from Law colleges across India. Keeping with the tradition, the 5th National Law Festival of CPJ School of Law- "Loi Fiesta-2020" is being organized on March 20-21, 2020 on the theme: Family Laws: Contemporary Challenges & Solutions at the College Campus. We are sure to move a step ahead in organizing the forthcoming Law Festival and are sure to have a much higher & active participation from Law Colleges Pan India.

I extend my heartiest welcome to all the participating teams, delegates and guests to make "Loi Fiesta-2020" a grand success!!!

Mr. Yugank Chaturvedi
Chief Event Convener
Director General

PATRONS



Sh. Subhash Chand Jain
Chairman



Dr. Abhishek Jain
General Secretary



Mr. Yugank Chaturvedi
Director General



Prof. J. P. Mohla
Director - Academics



Prof. (Dr.) Amit Kr. Jain
Dy. Director



Mr. C. D. Mehta
Registrar

ORGANIZING COMMITTEE



Mr. Yugank Chaturvedi
Chief Event Convener
Director General



Prof. J. P. Mohla
Event Convener
Director - Academics



Prof. (Dr.) Amit Kr. Jain
Convener
Dy. Director



Dr. K. B. Asthana
Secretary, Organizing Committee
Dean, School of Law



Dr. Shalini Tyagi
Member, Organizing Committee
Associate Professor, HoD-B.A.LL.B(H)
M: 9313058335



Ms. Jyoti Narain
Member, Organizing Committee
Assistant Professor, HoD-BBA LL.B(H)
M: 9999130640



Ms. Sunita Sharma
Member, Organizing Committee
Assistant Professor, SoL
M: 9643797575



Ms. Preeti Goel
Member, Organizing Committee
Assistant Professor, SoL
M: 9891523395



Ms. Yesha Sood
Member, Organizing Committee
Assistant Professor, SoL
M: 9876076003



Ms. Stuti Narula Markan
Member, Organizing Committee
Assistant Professor, SoL
M: 9873221179



Mr. Parveen Malik
Member, Organizing Committee
Assistant Professor, SoL
M: 9910712379



Mr. Naveen Jaspal
Member, Organizing Committee
Assistant Professor, SoL
M: 9541803544

GLIMPSES OF “LOI FIESTA-2016”

Theme: “Environment and Sustainable Development” (April 5-7, 2016)



Inaugural Ceremony



Welcome Address by
Dr. Ved Prakash Mishra



Speech by
Prof. (Dr.) Afzal Wani



National Seminar in Progress



Felicitation of Participants



Organizers with Guests



Valedictory Session



Vote of Thanks by
Mr. Yugank Chaturvedi

GLIMPSES OF "LOI FIESTA-2017"

Theme: "Health Laws in India: Issues & Challenges" (March 29-30, 2017)



Inaugural Ceremony



Felicitation of Chief Guest
Prof. (Dr.) V. K. Aggarwal



Addressed by Guest of Honour
Prof. (Dr.) Usha Tandon



Glimpse of Audience @ LOI FIESTA 2017



National Seminar Chairperson
Prof. (Dr.) A.P. Singh being Felicited



Moot Court Winners being awarded
in Felicitation



Valedictory Session



Vote of Thanks by
Mr. Yugank Chaturvedi

GLIMPSES OF “LOI FIESTA-2018”

Theme: “International Humanitarian Law” (March 16-17, 2018)



Inaugural Ceremony



**Welcome Address by
Chief Guest Prof. (Dr.) Ranbir Singh**



**Felicitation of Guest of Honour
Dr. Anuradha Saibaba**



**Felicitation of National Conference
Chairperson Dr. Upma Gautam**



**Prof. (Dr.) Ranbir Singh sharing his views
about Loi Fiesta-2018**



**Moot Court Winners being Awarded
in Felicitation**



**Guests & SoL Team at Valedictory Session
of National Conference**



**Vote of Thanks by
Mr. Yugank Chaturvedi**

GLIMPSES OF "LOI FIESTA-2019"

Theme: "Transparency & Accountability in Justice Administration: Challenges & Solutions" (March 15-16, 2019)



Lamp Lighting in the Inaugural Ceremony by Chief Guest Dr. Udit Raj



Inaugural Ceremony



Felicitation of Guest of Honour Prof. (Dr.) Afzal Wani



Felicitation of Senior Advocate Sh. Sameer Rohtagi



Felicitation of National Conference Chairperson Prof. (Dr.) Kanwal D. P. Singh



Lamp Lighting in the Valedictory Ceremony by Chief Guest Sh. K. C. Mittal & Guest of Honour Sh. R. S. Goswami



Moot Court Winners being Awarded by Guests in the Valedictory Ceremony



Vote of Thanks by Mr. Yugank Chaturvedi

LOI FIESTA FACULTY ORGANIZING COMMITTEE

NATIONAL CONFERENCE COMMITTEE			
1.	Dr. K. B. Asthana	Convener	9289460910
2.	Ms. Preeti Goel	Member	9891523396
3.	Ms. Arpita Sehgal	Member	9811657525
4.	Ms. Mansi Singh	Member	8826687141
5.	Mr. Kapil Dev	Member	9253388262
6.	Ms. Annapurna Chakarborty	Member	8510952551
7.	Ms. Pallavi Sharma	Member	9910926983
8.	Mr. Sunny Gulliya	Member	8287069396
9.	Ms. Anubha Jain	Member	9999539479
NATIONAL MOOT COURT COMMITTEE			
1.	Dr. Shalini Tyagi	Convener	9313058335
2.	Mr. Parveen Malik	Member	9996785092
3.	Mr. Naveen Jaspal	Member	9541803544
4.	Mr. Ramesh Kumar	Member	8826784520
5.	Ms. Himani Shokeen	Member	9599940636
6.	Mr. Saurabh Sharma	Member	7678313742
7.	Mr. Raman Bhardwaj	Member	9996268672
8.	Ms. Prerna Dwivedi	Member	7982230008
9.	Mr. Vaibhav Vikram Singh	Member	9818870120
NATIONAL JUDGMENT WRITING COMMITTEE			
1.	Ms. Yesha Sood	Convener	9876076003
2.	Ms. Nidhi Sharma	Member	8586008348
3.	Mr. Vivek Tripathi	Member	7007469205
4.	Ms. Kriti Sharma	Member	9891354307
5.	Ms. Ishmeet Kaur Sodhi	Member	7018184974
NATIONAL CLIENT COUNSELING COMMITTEE			
1.	Ms. Stuti Narula Markan	Convener	9873221179
2.	Ms. Sakshi Chanana	Member	9910823011
3.	Ms. Neha Maggo	Member	9999595301
4.	Ms. Ridam Aggarwal	Member	8447774471
NATIONAL DEBATE COMMITTEE			
1.	Ms. Jyoti Narain	Convener	9999130640
2.	Ms. Sunita Sharma	Member	9643797575
3.	Ms. Ayushi Jain	Member	9811563132
4.	Ms. Kanishka Singh	Member	9899636717
5.	Mr. Harkirat Singh	Member	7838013666

LOI FIESTA STUDENT ORGANIZING COMMITTEE

NATIONAL CONFERENCE COMMITTEE			
1.	Ms. Khushboo Aggarwal	Convener	9555111258
2.	Mr. Kapil Singh	Co-Convener	9266525037
3.	Mr. Akash Goyal	Member	9899542848
4.	Mr. Mouktik Bansal	Member	8826488534
5.	Ms. Divya Singh	Member	7376511196
6.	Ms. Arushi Sharma	Member	9599519245
7.	Mr. Rahul Bhardwaj	Member	7428180390
8.	Mr. Kartik Rohilla	Member	8930874586
9.	Mr. Naveen Jhajholia	Member	9034465810
10.	Ms. Pratibha	Member	9310734410
11.	Ms. Simran	Member	7061546484
12.	Mr. Madhav Bansal	Member	7027200727
NATIONAL MOOT COURT COMMITTEE			
1.	Mr. Rithik Goel	Convener	8800383683
2.	Ms. Ashu Rani	Member	9953645078
3.	Mr. Rishab Kumar	Member	9560164474
4.	Ms. Rukmani Sachdeva	Member	9910162945
5.	Ms. Srishti Talwar	Member	7303918037
6.	Mr. Pulkit Chawla	Member	9354001804
NATIONAL JUDGMENT WRITING COMMITTEE			
1.	Ms. Nitika Upadhyay	Convener	9910607014
2.	Ms. Komal Jain	Member	9599648540
3.	Ms. Jyoti	Member	7678265566
4.	Mr. Neeraj Kargeti	Member	8750119197
5.	Mr. Sunny	Member	9050797323
6.	Ms. Deepali Mishra	Member	8368109484
NATIONAL CLIENT COUNSELING COMMITTEE			
1.	Mr. Mohit Gupta	Convener	9654451710
2.	Ms. Muskan Grover	Member	8586990990
3.	Ms. Nikita Anand	Member	9821993494
4.	Mr. Govind Gupta	Member	9891924228
5.	Mr. Abhinav Shokeen	Member	8010610730
NATIONAL DEBATE COMMITTEE			
1.	Ms. Jagriti Khanna	Convener	9711190947
2.	Ms. Mudita Saxena	Member	9582231102
3.	Ms. Riddhi Sharma	Member	7530806799
4.	Mr. Sarabdeep Singh Gulati	Member	9582167772
5.	Mr. Ashish Priya	Member	7033199106
6.	Mr. Saurabh Suman	Member	8377959824

EVENTS OF “LOI FIESTA”

NATIONAL CONFERENCE

March 20-21, 2020

Theme: Family Law: Contemporary Issues & Challenges

Family is considered to be the fundamental and most universal part of the society on which every other institution of the human organization depends. As the laws are formulated to govern the action of the society, it gave birth to various kinds of laws, one of them being Family Law. Family Law, despite emerging from the most ancient and monotonous texts proved to be more adaptable to the changing needs of the people bound to it. It can be viewed as a huge tree which has different branches such as Hindu Law, Muslim Law, Laws for Christianity etc. Now, with the advent of dynamic concepts such as modernization and urbanization, the laws through which family law watched the people also changed and it also started to inculcate terms like Widow Re-Marriage, Dowry, Practice of Child Marriage, Maintenance, Dissolution of Marriage affecting different communities and most discussed of them all being Domestic Violence that has affected the family in various ways. Taking in account the diverse nature of India, Uniform Civil Code could be applicable to various communities and their interests and to reflect the idea of secularism enshrined in the constitution.

But in order to find a best possible way out, one needs to carefully understand and care out impeccable solutions for the same. This conference has been called upon to throw light upon problems which are confronted by Indian Society and family in particular. By addressing the Contemporary Issues, many obstacles will come to maintaining social protection and inter-generational solidarity for a healthy and socially adaptable family.

The aim of this National Conference is to address and discuss the various new Challenges & Solutions in the field of Family Law in the present scenario. Themes as per the objectives of the National Conference, shall focus on the following Sub-Themes also:

Sub Themes

1. Family Relation in Human Rights Perspective
2. Resolution of Family Dispute by Alternate Dispute Resolution System
3. Special Marriage Act and Its impact on Family Issues
4. Reforms in Muslim Law, Christian Law etc.
5. Hindu Un-divided Family and Income Tax, Joint Hindu Family
6. Family Law and Special Customer of Banks
7. Marriages, Lesbian, Gay & Live in Relationship etc.
8. Artificial Reproduction Techniques- Surrogacy, Artificial Insemination, In-Vitro Fertilization, Test Tube Baby etc.
9. Legitimacy of Children

10. Property Rights- (i) Inheritance and Succession, (ii) Matrimonial
11. Maintenance of Children, Parents & Wife
12. Guardianship
13. Divorce
14. Honour Killing and Human Rights
15. Domestic Violence
16. Adoption including inter Country Adoption
17. Effect of repealing of Art 370 and 35 A on Family Laws
18. Correlation between Family Law and Criminal Laws
19. Family and Corporate Social Responsibility
20. Efficacy of Family Court
21. Uniform Civil Code
22. Loopholes in Personal Laws
23. Adoption of Family-HRM Policies
24. Family Structure On Organizational Commitment
25. Family Issues and Media
26. Any other related Subject/Topic/Discipline

NATIONAL MOOT COURT COMPETITION

March 20-21, 2020

For details and Moot Proposition, kindly refer the rules section at Page no. 18

NATIONAL DEBATE COMPETITION

March 20, 2020

Debaters have been proven to become leaders and successful professionals. Countless corporate executives, influential lawyers, wealthy entrepreneurs and elected officials credit their debate experience in college with making them successful. The anecdotal evidence is overwhelming and suggests some of the following benefits.

- Debaters become better critical thinkers and communicators. People begin to see them in a different way.
- Debaters improve their social interactions. Debaters are not argumentative with their family and friends, but oddly enough, more understanding.
- Debaters improve their personal expression. There seems to be something in us as human being which wants to express ourselves. Their voices are heard.
- Debaters are more often seen as leaders. Studies in America show that those who communicate often & well and give a balance of positive and negative comments, are seen as leaders. Leadership is given, not taken. Debaters are more likely to be given leadership.
- Debaters tend to become citizens in the real sense of the world - informed, active, participating, a force to be harnessed for the betterment of all.

NATIONAL JUDGMENT WRITING COMPETITION

March 21, 2020

A Judgment is the statement given by the Judge, on the grounds of a decree or order. It is the end product of the proceedings in the Court. The writing of a judgment is one of the most important and time consuming task performed by a Judge. The making and the writing of a judgment and the style in which it is written, varies from Judge to Judge and reflects the characteristic of a Judge. Every Judge, of every rank, has his own distinct style of writing.

A Judgment pronounced on the bench, regarded as an intellectual product, stands in a class by itself. The judge speaks with authority and what he says should, therefore, be spoken with befitting dignity. He should not affect grandiloquence but he should be impressive. The strength of a judgment lies in its reasoning and it should therefore, be convincing. Clarity of exposition is always essential. Dignity, convincingness and clarity are exacting requirements but they are subservient to what, after all, is the main object of a judgment, which is not only to do but to seem to do justice. In addition to these cardinal qualities of a good judgment, there are the attributes of style, elegance and happy phrasing which are its embellishments.

NATIONAL CLIENT COUNSELING COMPETITION

March 21, 2020

The Competition simulates a law office consultation in which two law students, acting as lawyers (attorneys/solicitors/legal practitioners) are presented with a client matter. The students conduct an interview with a person playing the role of the client. Students are expected to elicit the relevant information from the client, explore with the client his or her preferred outcome, outline the nature of the problem and present the client with a means (or range of alternatives, if appropriate) for resolving the problem. The interview with the client is then followed by a post-consultation period during which the students, in the absence of the client, analyze the interview and discuss the legal and other work to be undertaken.

The interview and post-consultation period last a total of 25 minutes. The students are evaluated by a panel of judges, usually composed of two lawyers and a counselor (e.g., social or welfare worker, psychologist or another person with extensive experience in counseling). The inclusion of a non-lawyer counselor on the judging panel is designed to broaden the interdisciplinary perspectives of the panel, both in terms of skills and possible solutions to a problem. The students are evaluated against specific criteria that emphasize the use of listening, questioning, planning and analytical skills in a lawyer/client interview. Once the judges have completed their evaluation of the interview, the students are called back in and the judges provide a brief critique of the team's handling of the consultation and post-consultation periods.

REMARKS BY GUESTS

“I am greatly impressed to see CPJ School of Law and meet some of my friends at the institution. Best of Luck.”

Prof. (Dr.) Ranbir Singh
Vice Chancellor, NLU Delhi
Chief Guest, Loi Fiesta 2018

SCHEDULE OF EVENTS**

Day - 1

March 20, 2020

SR. NO.	EVENTS	TIME	VENUE
1.	Registration of Participating Teams	08:30 AM-09:30 AM	Reception Area (Ground Floor)
2.	Inaugural Session	10:00 AM-11:00 AM	Auditorium (Basement)
3.	National Conference First Session	11:00 AM-01:00 PM	Auditorium (Basement)
4.	National Moot Court Competition (Prelims)	11:30 AM-01:00 PM	Moot Court Rooms (4 th & 5 th Floor)
5.	Lunch	01:00 PM-02:00 PM	Backyard Lawn
6.	National Conference Second Session	02:00 PM-04:00 PM	Auditorium (Basement)
7.	National Debate Competition	02:00 PM-04:30 PM	Room No. 301 & 302 (3 rd Floor)
8.	National Moot Court Competition (Qtr. Final)	04:30 PM-05:30 PM	Moot Court Room (5 th Floor)
9.	High Tea	05:30 PM-06:00 PM	Multipurpose Hall (Basement)
10.	Dinner	08:00 PM-09:00 PM	Team Hotel

Day - 2

March 21, 2020

SR. NO.	EVENTS	TIME	VENUE
1.	Breakfast	07:00 AM-07:30 AM	Team Hotel
2.	National Conference Valedictory Session	10:00 AM-01:00 PM	Auditorium (Basement)
3.	National Judgment Writing Competition	10:00 AM-11:30 AM	Room No. 301 & 302 (3 rd Floor)
4.	National Moot Court Competition (Semi Final)	11:30 AM-01:00 PM	Moot Court Room (4 th Floor)
5.	National Client Counseling Competition	11:30 AM-04:30 PM	Room No. 501-504 & 508 (5 th Floor)
6.	Lunch	01:00 PM-02:00 PM	Backyard Lawn
7.	National Moot Court Competition (Final)	02:00 PM-04:30 PM	Auditorium
8.	Valedictory Session	04:30 PM-05:30 PM	Auditorium (Basement)
9.	High Tea	05:30 PM-06:00 PM	Multipurpose Hall (Basement)
10.	Dinner	08:00 PM-09:00 PM	Team Hotel

** The Organizing Committee reserves the right to change the timing & venue of any event.

RULES FOR NATIONAL CONFERENCE

Call for Papers

Quality Research Papers, of all the disciplines from scholars, researchers, bar & bench, teachers, NGOs/ civil societies and students are invited based on the topics mentioned in the Conference theme. The list in the sub themes is not exhaustive. Any other contemporary themes related to the main theme are admissible. The papers should be original and unpublished. One or more authors may be included in the Research Paper. The Research Paper must be presented either by the author or co-author.

All papers are subject to scrutiny by an expert committee and selected papers alone are permitted for presentation in the Conference. Please bring hard and soft copies of the full Research Paper on the day of the Conference. Soft copy of power point presentation should be in CD or in Pen Drive and will be checked by Turnitin software. Only those papers which are accepted by the Editorial Committee will be included in the Conference proceedings.

Sub Themes

1. Family Relation in Human Rights Perspective
2. Resolution of Family Dispute by Alternate Dispute Resolution System
3. Special Marriage Act and Its impact on Family Issues
4. Reforms in Muslim Law, Christian Law etc.
5. Hindu Un-divided Family and Income Tax, Joint Hindu Family
6. Family Law and Special Customer of Banks
7. Marriages, Lesbian, Gay & Live in Relationship etc.
8. Artificial Reproduction Techniques - Surrogacy, Artificial Insemination, In-Vitro Fertilization, Test Tube Baby etc.
9. Legitimacy of Children
10. Property Rights- (i) Inheritance and Succession, (ii) Matrimonial
11. Maintenance of Children, Parents & Wife
12. Guardianship
13. Divorce
14. Honour Killing and Human Rights
15. Domestic Violence
16. Adoption including inter Country Adoption
17. Effect of repealing of Art 370 and 35 A on Family Laws
18. Correlation between Family Law and Criminal Laws
19. Family and Corporate Social Responsibility
20. Efficacy of Family Court
21. Uniform Civil Code
22. Loopholes in Personal Laws
23. Adoption of Family-HRM Policies
24. Family Structure On Organizational Commitment
25. Family Issues and Media
26. Any other related Subject/ Topic/ Discipline

Submission Guidelines

Kindly send a soft copy in MS word format and hard copy (Font: "Times New Roman", Size 12 and 1.5 line spacing with normal print margin) of the abstract and full Research Paper not exceeding 8 pages including statistical data, figures and other annexure as per the schedule given below. At the end of the Research Paper, there should be a brief profile of the author with E-mail ID, contact number and address. **Articles received after the stipulated deadline will not be entertained for presentation in the Conference.** Further, forward a copy to the following Email id: conference.loifesta@cpj.edu.in

Selected papers will be published as a book with ISBN number. Certificate for actual participation shall be issued after completion of your presentation. **There shall be No Refund of Registration Charges at any stage.**

Publication Opportunities

Selected papers will be published in:

1. Think India Journal

About Journal

Think India Journal with ISSN 0971-1260 is an UGC CARE Listed Journal (Group - D) and peer-reviewed open access journal published quarterly in English-language only. THINK INDIA is a multi disciplinary journal dedicated to the research publication in the fields of architecture, business, commerce, development studies, economics, finance, government policies, history, international relations, jurisprudence, knowledge base, learning, management studies, novel & book reviews, organisational studies, poetry, quasi-judicial studies, resource management, social studies, temporal studies, universal laws, venture capitals, word economics, youth affairs and allied fields.

Journal Website is <https://www.thinkindiajournal.com>

Indexed with Crossref and DOI <https://doi.org/10.26643/think-india>

REMARKS BY GUESTS

"Today, I addressed on the topic of 'Role of Mediation of Family Matters'. My experience was just too good & I wish CPJ School of Law a very best for Loi Fiesta 2019."

Sh. R. S. Goswami
Chairman, Enrollment Committee, Bar Council of Delhi
Guest of Honour, Loi Fiesta 2019

"I had a great experience visiting CPJ and I am pleased to see the high quality of Academics & Faculty in the School of Law. Keep it up"

Sh. Sameer Rohtagi
Senior Advocate, Supreme Court of India
Chief Guest, Valedictory Ceremony, National Conference, Loi Fiesta 2019

REGISTRATION FEE/ PROCEDURE

The Registration Fee is payable by each author and co- authors of the paper individually and separately as detailed below:

ACADEMICIANS & LAW PROFESSIONALS		RESEARCH SCHOLARS & STUDENTS	
Without accommodation	₹ 1500/-	Without accommodation	₹ 1000/-
With accommodation - 1 day	₹ 3000/-	With accommodation - 1 day	₹ 1500/-
With accommodation - 2 days	₹ 4500/-	With accommodation - 2 days	₹ 2500/-

Request for registration of delegates for National Conference should reach Dean (Law), Chandrabhu Jain College of Higher Studies & School of Law, Plot No. OCF, Sector A-8, Narela, Delhi-110040 in the enclosed Registration Form along with a demand draft favoring “Chandrabhu Jain College of Higher Studies” payable at New Delhi or alternatively payments can be done through NEFT - details and payment receipt has to be mailed along with Registration Form to conference.loifiesta@cpj.edu.in

Travelling expenses will not be reimbursed.

The Bank Account Details for NEFT are as follows:

Beneficiary Name : Chandrabhu Jain College of Higher Studies
A/c No : 0113000107645035
Bank : Punjab National Bank
IFSC Code : PUNB0491400
Branch : SME Branch, Anaj Mandi, Narela, Delhi-110040

The Paytm details for amount Transfer are as follows: Paytm No.: 9873037101

Awards

The following awards including cash prizes, shall be given to:

Best Paper 1 | Best Paper 2 | Best Paper 3

All the participants will be awarded certificates of participation and the same will be given only at the valedictory function and not thereafter.

IMPORTANT DATES

PARTICULARS	DATES
Last date for Submission of Abstract	January 31, 2020
Confirmation of Abstract Acceptance	February 03, 2020
Last date for Submission of Full Research Paper	February 15, 2020
Confirmation of Paper Acceptance by Organizing Committee	February 20, 2020
Last Date for Submission of Registration Form along with Registration Fee	March 05, 2020
Date of the Conference	March 20-21, 2020

RULES FOR NATIONAL MOOT COURT COMPETITION

1. Eligibility

- Member of the team must be undergraduate students pursuing recognized Bachelor of Law & B.A.LL.B(H), BBA LL.B(H)(5 year integrated course).
- Only 2 teams can register from a college or Law School for participation in the competition. If more than 2 teams attempt to register for the competition, the 2 teams which apply first will be registered and all subsequent applications from the same college or Law school will not be registered. In the event more than 2 registrations are received from the same college or Law school, the 2 teams which submit the Letter by the Head/ Dean of the institution/ convener of Moot court committee, authorizing them to participate on behalf of the college or Law School shall be entitled to participate, will be registered.

2. Team Composition

- The team of college/institution which is recognized by Bar Council of India is eligible for the participation in 'Loi Fiesta National Moot Court Competition 2020'.
- Any college/institution of India recognized by Bar Council of India, can send their two teams comprising of three Undergraduate Law students per team (Two speakers and one researcher) in 'Loi Fiesta National Moot Court Competition 2020'.

3. Dress Code

The dress code for the competition is formal Moot Court Dress. Boys are required to wear a Black suit with white shirt and a black tie. Girls are required to wear a white shirt, black trousers/skirt and a black jacket or Salwar Kameez and black jacket. Gowns and bands are not permitted to be worn by the Participants in the Competition.

4. Memorials

Each team is expected to be ready with written briefs and oral arguments to argue for either side of the case. The Court will follow its own procedure within the accepted norms of judicial practice and in case of doubt or dispute in the matter of procedure or facts, the decision of the presiding member of the Panel of Judges of each Court shall be final. The soft copy of memorial for the Petitioner and Respondent to be sent on Convener's e-mail address, i.e., moot.loifiesta@cpj.edu.in on or before **10th March, 2020**.

Additionally, five hard copies of Memorials for the Petitioner and Respondent shall be submitted on or before **16th March, 2020**. The memorials will be handed over to the Panel of Judges for the award of marks. The Memorials shall not contain any information that will reveal the identity of the participating team, the violation of which will attract penalty.

5. Content

- Memorial dealing with jurisdiction, issues involved in the problem, summary of arguments and arguments supported by authorities, conclusions and prayers shall be prepared by each team both for the petitioner's side and respondent's side. The body of the Memorial shall not exceed more than 30 typed pages. The cover page, table of contents, index of authorities, jurisdiction, statement of facts, questions presented and summary of pleadings, title page and back cover are not included in these 30 pages. But, these 30 pages will include the pleadings, conclusions and footnotes. Any issue or pleading, not discussed within the body of the Memorials shall not be included in any other section of the Memorials.

- **The following content specifications must be strictly adhered to:**

- Language - English
- Font and Size (General) - Times New Roman, 12 pts
- Line Spacing (General) - 1.5 lines
- Font and Size (Footnotes) - Times New Roman, 10 pts
- Line Spacing (Footnotes) - Single line
- Page Margins - 1 inch on all sides
- Cover Specification
- Petitioner – Blue, Respondent – Red

6. Evaluation

- The Best Researcher shall be chosen through Researcher Test to be conducted in the morning after the formal registration of the teams is duly completed. Team comprising of three members, i.e., two speakers and one researcher are eligible for the Researcher Test and team comprising of **two members are not eligible for the Researcher Test.**
- There shall be a Quorum of judges selected for each court from among a panel of judges constituted for the purpose including eminent Judges, Lawyers and Law Teachers from all over India.
- Marks will be awarded to the memorials by the Committee of Judges out of a maximum of 20 marks. Each Court will assign marks for oral arguments to each individual participant and the team. Each individual's marks for oral arguments will be added with memorial marks to make the individual's marks out of 100. Out of 100 marks, the division of marks for each individual participant is as follows:
 - Written Memorial - 20 marks
 - Oral Arguments - 80 marks
- **The Evaluation of the Oral Arguments will be based on:**
 - Knowledge & Use of Facts
 - Correct Articulation of Facts, Factual analysis & Use of Evidence
 - Correct Articulation of Legal Issues and Legal Analysis
 - Knowledge of Law & its Interpretation
 - Use of Authorities and Citations
 - Response to Questions
 - Skills of Advocacy & Persuasiveness
 - Language & Style
 - Clarity, Brevity & Ingenuity
 - Court Manners and General Impression

Marks are awarded on agreed criteria by the Committee of Judges and the factors constituting the criteria shall be such as “EXCELLENT”, “GOOD”, “AVERAGE” and “POOR”, based on the performance of the participants. The decision of the Committee of Judges shall be final.

The individual prizes will be awarded on the basis of total marks secured by the individual participant in the preliminary round.

7. Oral Rounds

- The order of the competitions including the days, if any, and the side (petitioner/respondent) for which each team appears will be declared on the basis of taking lots before the commencement of the competition during the briefing session. The entire scheme of the competition, thus drawn out, will be notified to the participating teams. The Moot Court Society reserves the right to make any necessary alterations, with respect to the side to be taken by the competing teams, in case, it becomes absolutely

necessary due to withdrawal of any team/teams at the last minute, or if the competing teams had no opportunity to argue the other side of the problem. The host team, if it gets qualified for the finals, will not be eligible to participate in the finals of the competition.

- The duration of each Court will not exceed **one hour**. To be precise, each participating team will get 30 minutes including the Rebuttals/ Sur-rebuttal. One speaker must speak not less than 10 minutes.
- **Rebuttal/ Sur-rebuttal:** The maximum time provided would include the time that each team may want to reserve for their Rebuttal/ Sur-rebuttal. At the commencement of each session, the team shall notify the Court Officer as to the division of time between the 2 speakers (including Rebuttal/ Sur-rebuttal). In case any speaker continues to speak after the completion of his/her time, the additional time that was used, will be deducted from the time allocated to his/her co-speaker, or from the time allocated for the Rebuttal/ Sur-rebuttal, as the case may be. The teams can reserve maximum of **5 minutes** for the Rebuttal/Sur-rebuttal. The final decision as to the time structure and the right to Rebuttal/Sur-rebuttal will vest with the Judges.
- The language of the Court will be **English**.
- During the oral rounds, the team shall not be allowed to use any type of electronic devices such as laptops, mobile phones, tablets etc.

Awards

The following awards including cash prizes, shall be given to:

Winner Team | Runner-up Team | Best Speaker/Mooter | Best Researcher | Best Memorial

All the participants will be awarded certificates of participation and the same will be given only at the valedictory function and not thereafter.

8. Miscellaneous

- **Secrecy of Identity:** During the course of the Oral Submissions, the speaker shall neither reveal his/her identity nor the identity of their College/ University, by any means whatsoever. Such actions on part of any member of the team will lead to disqualification of the team from the competition.
- **Scouting:** Scouting is strictly prohibited. Teams found scouting will be disqualified immediately.
- **Appeal Committee:** In case of complaints/disputes, the same shall be submitted to the Appellate committee, which shall consist of Dr. K. B. Asthana, Dean of CPJ School of Law as its Convener and the Co-Convener of the Society and the decision of the Appellate committee shall be final.
- Incidents of eve-teasing or any kind of misbehavior will be taken cognizance of with the help of police and the teams will be disqualified from further participation.

SCHEDULE OF THE COMPETITION	DATES
Last Date of Registration	March 05, 2020
Last Date to Submit the Soft Copy of Memorial	March 10, 2020
Last Date to Submit the Hard Copy of Memorial	March 16, 2020
Date of Event	March 20-21, 2020

9. Moot Problem

Zindustan is a democratic country and has a detailed written constitution, which specifically contains the provision for freedom of conscience and free profession, practice and propagation of religion. The marriage between Munna and Bansuri was arranged by their parents and was solemnized on 28.06.1998 at Trident Mahal Hotel, Mumbai, as per law. From the wedlock, they have two children, namely, Supriya (aged 13 years) and Sarthak (aged 17 years). Munna is working as a manager in a company named Harkishan Das Ltd. as a Financial Manager while Bansuri is a Matriculation passed house-wife. Soon after their marriage, Munna was promoted and transferred to the Delhi office of his company, after which both of them along with the mother of Munna, moved to F-402, Gali No. 1, Kurari, New Delhi.

From the very genesis of their relationship, Bansuri did not have cordial relations with her mother-in-law, which often led to heated arguments between them. On every possible occasion, Bansuri's mother-in-law used to chide her for her skin colour and her educational qualification. She often used to treat her as a financial burden on her family. But whenever Bansuri asked Munna to intervene in the matter, he either used to turn a blind eye towards the situation or took his mother's side. Lately Bansuri kept on insisting to shift to an independent place, to which Munna always neglected. This made Bansuri extremely furious and she started throwing all the household items and utensils outside the house. After which, Munna instead of pacifying her, clearly asked her to mend her ways. She left her matrimonial home by saying that she will not return until and unless Munna throws his mother out of the house or agrees to shift to an independent place.

Agitated by her behavior, Munna filed a petition for Judicial Separation. After two weeks, Bansuri herself returned to the matrimonial home and thus Munna withdrew his petition seeking Judicial Separation. After her return, she started troubling Munna in order to lend money to her parents and relatives. Also, she used to threaten Munna that she will commit suicide and her attempts were thwarted by him more than once. In order to teach her a lesson for her misdeeds, he decided not to provide any kind of financial assistance to her and the children.

On 05.11.2005, Bansuri demanded money from him and he in turn told her that he had already lent enough money to her parents; and thus has no money left to maintain either the children or her. Immediately, on that fateful day, Munna and Bansuri had a fight again and while fighting Bansuri said she will kill herself. After that fight Munna went outside. When he reached the ground floor, where his driver was also standing, they saw Bansuri attempting to jump from the balcony, which is on the 2nd floor of Apartment. Though, Munna shouted in order to resist the act, she jumps off from the balcony. Immediately, he took her to Raja Hospital and admitted her. Bansuri underwent treatment for grievous injuries but she did not recover fully. Munna again shifted her to Shyam Manohar Hospital and Dr. Z. Ganeshan told him that she had a fracture in the Spinal Cord.

Meanwhile, police came for investigation and Bansuri gave a statement that her gold bangle slipped from her right hand and in an attempt to catch hold of the same, she slipped and fell from the balcony. Thereafter, at the behest of Bansuri, she was shifted from Shyam Manohar Hospital to her matrimonial home. Even after such an incident, both of them never interacted with each other smoothly and nothing changed between them and they kept having arguments again and again on petty matters. Munna used to come home late and did not give proper time and attention either to Bansuri or to their children. Bansuri was fed up with such behavior of Munna and thus left her matrimonial home on 02.02.2018 along with the children.

Munna felt that there is no possibility of reconciliation between them and he wanted to dissolve the marriage so he filed a petition for seeking divorce in the Family Court, New Delhi on the ground of irretrievable breakdown of marriage. Petition was dismissed by the Family Court. Munna filed an appeal in

the Delhi High Court against the decision of Family Court, which was dismissed by the Court on the ground that there is no specific provision under existing laws. Aggrieved by the decision of the High Court, Munna filed a Special Leave Petition before the Supreme Court of Zindustan.

Meanwhile, Bansuri filed a suit for maintenance against Munna which was decreed in the favour of Munna on the ground of desertion by Bansuri. Being aggrieved with the decision of Family Court, Bansuri filed an appeal before the Delhi High Court which was upheld by the Court. Bansuri also filed a Special Leave Petition before the Supreme Court of Zindustan against this decision of Delhi High Court.

Hence both the petitions are before Supreme Court of Zindustan. Supreme Court in its discretion has clubbed both the petitions and called for final hearing.

Note: All laws of Zindustan are Pari Materia to that of India.

RULES FOR NATIONAL DEBATE COMPETITION

Each team will consist of two participants of which one member will present 'For the Motion' and the other will present 'Against the Motion'.

A typical sequence for debate, with suggested timelines, will be as follows:

1. The Topic for the Debate Competition - **"Should India have Personal Laws or Uniform Civil Code?"**
2. The Affirmative speaker of the first team shall present arguments in support of the resolution (3 minutes).
3. The Opposing speaker of the second team shall present arguments opposing the resolution (3 minutes).
4. The Affirmative speaker of the first team gets a chance of rebuttal (2 minutes).
5. The Opposing speaker of the second team gets a chance of rebuttal (2 minutes).
6. The Affirmative speaker of the second team presents arguments in support of the resolution and identifying further areas of conflict (3 minutes).
7. The Opposing speaker of the first team presents arguments opposing the resolution and identifying areas of conflict (3 minutes).
8. The Affirmative speaker of the second team gets a chance of rebuttal (2 minutes).
9. The Opposing speaker of the first team gets a chance of rebuttal (2 minutes).
10. There cannot be any interruptions. Speakers must wait for their respective turns.

Dress Code: All the participants should wear formals in Black & White.

The time line of each round should be strictly adhered to.

The decision of the Judges shall be final and binding.

RULES FOR NATIONAL JUDGMENT WRITING COMPETITION

- The language for the Judgement Writing shall be in English only.
- A cover page stating the name of the competition, the name of the institution and the name of the student author, shall be prepared.
- Judgment which exceeds a word limit of 3500 words will not be examined.
- An alternative judgment does not necessarily mean that a contradictory view needs to be taken.
- The participants are not supposed to copy paste or simply change the language of the existing judgment.
- The purpose of this competition is to enrich the quality of Legal Research, Reasoning & Propositions.
- The participants are free to add certain clause in their legal documents as they deem fit, provided that the clauses so added, do not defeat, contradict or nullify the intention of the problem given.
- The decision of the judges shall be final and binding on all participants.
- Use of mobile phones or any other electronic device is prohibited and if any of the participants is found carrying or using the above mentioned prohibited devices, he/she is liable to be disqualified.
- The participants shall use only their team codes as identification and if any other identification mark is used, such team is liable to be disqualified.
- CPJ School of Law reserves the right to change any rule without any notice.
- The decision of CPJ School of Law with respect to the competition, eligibility, submissions, selection criteria, results or any other matter shall be final and binding.

EVALUATION CRITERIA

S.NO.	EVALUATION SCHEME	MARKS
1	Statement of Facts	20 Marks
2	Statement of Rival Contentions & Framing of Issues	20 Marks
3	Citing of Relevant Laws, Viz., Case-Laws, Statutes and Opinions of Jurists, Knowledge of Laws.	20 Marks
4	Critical Analysis and Problematizing the Judgment and Analytical Reasoning, Application of Laws, Appreciation of Evidences.	20 Marks
5	Presentation, Style, Clarity, Appearance & Over-all Impression	20 Marks
	Total	100 Marks

TIME SLOT SCHEDULE

S.NO.	PARTICULARS OF EVENT	TIME DURATION
1	Reading the Problem	30 minutes
2	Writing Judgment	60 minutes

RULES FOR NATIONAL CLIENT COUNSELING COMPETITION

- Each Law School/ College may enter this competition with a maximum of ONE team. Each team shall consist of two students.
 - Students pursuing Law (3 year or 5 year) courses are only permitted to participate in the competition. **Students pursuing Post-graduate courses in law are not permitted to participate in this competition.**
 - All the problems will be based on the Theme “**Family Laws: Contemporary Challenges & Solutions**”
 - There will be **two competition rounds**. First will be prelims and the second one shall be final round. Each team will get one opportunity to represent them in the competition. Each team will get a total of **25 minutes**. Those 25 minutes are to be divided in two parts, as follows:
 - First **20 minutes** is termed as “*Client Consultation Period*”. The participants are expected to extract the relevant information, make an outline of the problem and make legal suggestions for its resolution.
 - Next **5 minutes** is termed as “*Post Interview Period*”. The participants shall discuss the interview with the judges. The participants are to use this time to assess the interview and discuss future strategies for dealing with the client's problems with the Judges.
 - It is on the discretion of the teams to decide, “How will they share the work?” **The work plan is subject to judging.** However, the teams may use a part of this post interview period to explain their work plan. The judges may question the teams during this period.
 - In order to preserve anonymity, each team will be identified by an **Alpha-numeric code**, which will be provided to each team during registration process. **Disclosing the name of the participating college to the judges will result in a 5 mark penalty.**
 - **Scouting is prohibited** and will result in a **5 mark penalty.**
 - Each group will be judged by a panel of one or two judges. Each panel of judges may be from among the following categories: Practising Lawyers, Academicians, Judges, Counsellors and Psychologists.
 - The Judges and the teams shall agree beforehand to the commencing time of the interview.
 - The **participating teams shall never indulge in any form of conversation with any other client**, except the one provided to them during the round. Such a conversation will be considered as misconduct and the teams so interacting shall be **disqualified.**
 - **If a tie persists, the team scoring the higher marks as according to the Point 5 of Judging Standard, will be entitled to the title of the winner. If a tie still persists, the marks of the tied teams will be compared with respect to the following Points in the Judging Standards, until either of the team come out as a clear winner:**
 - Point 4, if still a tie, then
 - Point 3, if still a tie, then
 - Point 7, if still a tie, then
- Post Consultation Session with the Judges**

Format

- Each team shall consist of two student participants and would be allotted a room for the interview and counseling. Here, the two student participants will present themselves as advocates in a lawyer's chamber. The client will be a person trained by the organizers and the advocates will counsel the clients regarding the given problem. The two participants are required to elicit all relevant information from the client by interviewing or questioning the client and then counsel the client.
- All teams will be given their team codes (as, T1, T2, T3 etc.) by the organizers through e-mail to their respective e-mail Ids.
- The Competition consists of two rounds.
- The highest scoring team among all the teams will be titled as the **Winner.**

The Consultation Period (Interview Period)

All teams will go through a 25 minutes session. The first 20 minutes are devoted for consultation with the client during which lawyers are expected to elicit the relevant information, outline the problem and propose a solution or other means of resolving the problem (Further information is contained in the Judging Standards for the Client Counseling Competition). During the consultation and post-consultation, the team may use books, notes and other materials. The team may also use office props (dictaphones, files, desktop, furnishings, bookshelves etc.) and any other material to furnish their consultation room.

Post Consultation Period (Post Interview Period)

During the post-consultation period, the students may either talk to each other loudly enough to be overheard by the judges, or dictate a file memorandum on the interview, or both. The concept behind the post-consultation period is to summarize the interview, indicate the scope of the legal work to be undertaken and state the legal issues that should be researched. Explanation of the position or attitude taken by the students may be useful. Judges may question the teams during the post consultation period.

- If the students feel that some documents are appropriate, like a letter to the client confirming their retention as attorneys, the fee arrangement etc, or a letter to opposing counsel or to the party with whom the client is having their legal problems, they may dictate such a document at the post consultation stage.
- The Judges may penalize students who allow the interview session to run excessively beyond the 20 minute period allotted in the rules. However, the judges in their discretion, taking into account the circumstances, may allow some more time beyond the 20 minute period for the interview session. If the extended consultation session allowed an opportunity for a team to gather more information than other teams, this circumstance should be taken into consideration by the judges in making their decision. Judges should stop students after 25 minutes regardless of whether the students are in the consultation or post-consultation process.

Judging Standards

- **Establishing the working atmosphere:** The lawyers established the beginning of an effective professional relationship and working atmosphere and at an appropriate point oriented the client to the special nature of the relationship (confidentiality, duration and plan of interview, methods of contact, explanation of fee and responding to client's concerns, mutual obligations and rights, after hours availability, complaints procedure etc.) in a courteous, sensitive and professional manner.
- **Listening to the problem:** The lawyers learnt how the client viewed his or her situation, using a combination of listening and questioning, drawing out both information and feelings, as appropriate, to develop a reasonably complete and reliable description of the problem and reflecting this understanding to the client. In this regard, relevant information voluntarily said by the client could be elicited by asking relevant specific questions.
- **Identification of client's goals, expectations and requirements:** The lawyers learned the client's goals and initial expectations and modified or developed them as necessary, giving attention in doing so to all aspects of the problem, including the emotional ones.
- **Problems Analysis:** The lawyers analyzed the client's problem with creativity and from both legal and non-legal perspectives, resulting in a clear and useful formulation of the problem by asking relevant specific questions.
- **Legal analysis, Alternative Courses of Action and the Giving of Advice:** Legal analysis and the consequent legal advice given should be both accurate and appropriate to the situation and is consistent with the analysis of the client's problem develop a set of potential and feasible alternatives, if any, both legal and non-legal.
- **Effective Conclusion:** The lawyers concluded the interview skillfully and left the client with a feeling of reasonable confidence and understanding, with appropriate reassurance and with a clear sense of specific expectations and mutual obligations to follow.

- **Team Work:** The lawyers as collaborating counsellors, worked together as a team, with flexibility and an appropriate balance of participation.
- **Continued an ethical and professional relationship throughout the interview:** The lawyers recognized, clarified and responded to any moral or ethical issues which may have arisen, without being prejudicial in judgments. The lawyers developed an appropriate balance in dealing with the legal and emotional needs of the client.
- **Debriefing (Post interview Reflection):** The lawyers, during the post consultation time, gave evidence of having recognized their own and the client's feelings; the strengths and limitations of their interviewing skills; their handling of the substantive aspects of the client's problems (both legal and non-legal), the quality and appropriateness of their advice and provided for an effective follow-up. Judges should expect to see evidence of students learning through making this Reflection on the experience of the interview.

REGISTRATION PROCEDURE

1. **The Last Date of Registration for all the events: March 05, 2020.**
2. **Registration Fee for the entire festival: Rs. 5000/-**
3. **Registration Fee for a specific event (other than Moot Court Competition): Rs. 3000/-**
4. A maximum of two teams are allowed from one College/ Law School. In that a case, both the teams shall register separately.
5. Maximum number of 3 participants along with one faculty member will be allowed in one team. Boarding/lodging arrangements will be in place from March 19 (Evening) to March 22 (Morning).
6. The registration fee for each team is **Rs. 5000/-** to be deposited in the account of the college through NEFT (National Electronic Fund Transfer) to Account No. **0113000107645035** with Punjab National Bank, SME Branch, Anaj Mandi, Narela, Delhi-110040, having IFSC CODE No. **PUNB0491400**. The fee shall be deposited in the name of Chanderprabhu Jain College of Higher Studies by **February 25, 2020**.
7. The participation fee can also be paid through **Paytm No. 9873037101**
8. The last date for the confirmation of registration is **March 13, 2020** by an e-mail containing the details of the participating college, the team members, their contact nos and their email ids to confirm registration on **loifesta@cpj.edu.in** along with scanned copies of registration forms and also of receipt obtained on depositing registration fees.
9. Once the Team Registration fee of **Rs. 5000/-** has been deposited, the concerned team will be eligible to participate in all the events of Loi Fiesta.
10. **Above mentioned Registration Fee includes fee for all the events as well as Boarding/ Lodging from March 19 (Evening) to March 22 (Morning).**
11. **Only teams from Outstation (Not NCR) shall be entitled for Boarding/ Lodging facility.**

All the registration forms of participating teams shall be sent on the following email id: **loifesta@cpj.edu.in**

Participants of National Conference shall send their Abstract, Research Papers & Registration Form to this email id only: **conference.loifesta@cpj.edu.in**

“Loi Fiesta - 2020”: 5th National Law Festival of CPJ School of Law
Theme: Family Laws: Contemporary Challenges & Solutions
Organized by
Chanderprabhu Jain College of Higher Studies & School of Law
(Affiliated to Guru Gobind Singh Indraprastha University, Delhi)

NATIONAL CONFERENCE

REGISTRATION FORM

Note: Please fill all the details in capital letters

NAME OF THE PARTICIPANT:

.....

NAME OF THE INSTITUTION:

.....

ADDRESS:

CONTACT NO. :

EMAIL ID:

CATEGORY (Student/ Faculty/ Other):

TITLE OF THE PAPER:.....

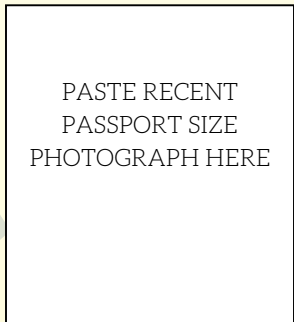
.....

Accommodation Required (Yes/ No)

Date:



**Signature and Seal
Head of the Institution**



“Loi Fiesta - 2020”: 5th National Law Festival of CPJ School of Law
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(Affiliated to Guru Gobind Singh Indraprastha University, Delhi)

NATIONAL MOOT COURT COMPETITION

REGISTRATION FORM

Note: Please fill all the details in capital letters

INSTITUTION NAME:

ADDRESS:

TELEPHONE:

EMAIL:

MOOTER 1-

GENDER CLASS

EMAIL ID: CONTACT NUMBER:.....

MOOTER 2-

GENDER CLASS

EMAIL ID: CONTACT NUMBER:.....

RESEARCHER-

GENDER CLASS

EMAIL ID: CONTACT NUMBER:.....

Accommodation Required (Yes/ No).....

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Date:



Signature and Seal
Head of the Institution

“Loi Fiesta - 2020”: 5th National Law Festival of CPJ School of Law
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Organized by
Chanderprabhu Jain College of Higher Studies & School of Law
(Affiliated to Guru Gobind Singh Indraprastha University, Delhi)

NATIONAL DEBATE COMPETITION

REGISTRATION FORM

Note: Please fill all the details in capital letters

NAME OF THE INSTITUTION:

ADDRESS:

TELEPHONE:

EMAIL:

PARTICIPANT 1: (FOR THE MOTION)

NAME: **CLASS:**

GENDER:

EMAIL ID:

CONTACT NUMBER:

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PARTICIPANT 2: (AGAINST THE MOTION)

NAME: **CLASS:**

GENDER:

EMAIL ID:

CONTACT NUMBER:

PASTE RECENT
PASSPORT SIZE
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Accommodation Required (Yes/ No).....

Date:



**Signature and Seal
Head of the Institution**

“Loi Fiesta - 2020”: 5th National Law Festival of CPJ School of Law
Theme: Family Laws: Contemporary Challenges & Solutions
Organized by
Chanderprabhu Jain College of Higher Studies & School of Law
(Affiliated to Guru Gobind Singh Indraprastha University, Delhi)

NATIONAL JUDGMENT WRITING COMPETITION

REGISTRATION FORM

Note: Please fill all the details in capital letters

NAME OF THE INSTITUTION:

ADDRESS:

TELEPHONE:

EMAIL:

PARTICIPANT 1:

GENDER: CLASS:

EMAIL ID: CONTACT NUMBER:

PARTICIPANT 2:

GENDER: CLASS:

EMAIL ID: CONTACT NUMBER:

PASTE RECENT
PASSPORT SIZE
PHOTOGRAPH
HERE

PASTE RECENT
PASSPORT SIZE
PHOTOGRAPH
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Date:



Signature and Seal
Head of the Institution

“Loi Fiesta - 2020”: 5th National Law Festival of CPJ School of Law
Theme: Family Laws: Contemporary Challenges & Solutions
Organized by

Chanderprabhu Jain College of Higher Studies & School of Law
(Affiliated to Guru Gobind Singh Indraprastha University, Delhi)

NATIONAL CLIENT COUNSELING COMPETITION

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EMAIL:

PARTICIPANT 1:

GENDER: CLASS:

EMAIL ID:CONTACT NUMBER:

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PARTICIPANT 2 :

GENDER: CLASS:

EMAIL ID:CONTACT NUMBER:

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THE LOI FIESTA FESTIVAL

TRAVEL PLAN

Name of Institution:

Number of Participants:

Name and Contact Number of each Participant:

Sr. No.	Name	Contact No.	Email Id
1.			
2.			
3.			
4.			

Name and Contact Details of Faculty Member accompanying the team:

Sr. No.	Name	Contact No.	Email Id
1.			

Place	Mode of Journey	Date of Journey	Departure Place	Time of Departure	Time of Arrival
To Delhi					
From Delhi					

Date:

Call for Papers

Guidelines for Submission of Articles in CPJ Law Journal [Vol. X, July 2020]

The CPJ Law Journal requests that the submission/ contribution comply with the following guidelines:

Submissions

The Journal is accepting contributions for Research Papers, Articles, Essays, Notes and Comments (Case Comments, Book Comments, Legislative Comments, Policy Comments and Scholarship Comments). Contributions should be sent by email to lawjournal@cpj.edu.in in MS word.

Covering Letter

All submissions must be accompanied by a covering letter stating the title, author's full name, designation, institute they belong to with postal address and the author's contact details. Only the covering letter should contain the above mentioned details and not the manuscript.

Manuscript

- **Main Text** – Times New Roman, font size 12, 1.15 spacing, justified, with a margin left 1.5 inch and right 1.0 inch, top 1.0 inch and bottom 1.0 inch.
- **Foot Notes** – Times New Roman, font size 10. Substantive foot notes are accepted.
- **Citation** – The standard ILI method of reference would be maintained.

Plagiarism

All the contributions should be the original work of the contributors and should not have been submitted for consideration in any other journal. **The author would be liable for any type of plagiarism.**

Copyright

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Paper finding place in the Journal will be duly communicated to their authors.

For any clarifications, please mail us at: Editor: lawjournal@cpj.edu.in

Contact Person: Dr. K. B. Asthana, Dean-School of Law (M: 9289460910)



ESTEEMED GUESTS AT “LOI FIESTA – 2016, 2017, 2018 & 2019”

Loi Fiesta – 2016

Theme: “Environment and Sustainable Development” (April 5 – 7, 2016)

1.	Dr. Ved Prakash Mishra	Chairman, Academic Committee, Medical Council of India
2.	Sh. Sushil Anuj Tyagi	Additional Judge & Secretary, Delhi Legal Service Authority
3.	Sh. Dharendra Rana	Additional Judge & Secretary, Delhi Legal Service Authority
4.	Sh. Satya Narayan Sahu	Joint Secretary, Rajya Sabha Secretariat
5.	Sh. A.K. Jain	Ex- Commissioner, Delhi Development Authority
6.	Prof. (Dr.) Afzal Wani	University School of Law & Legal Studies, GGSIPU, Delhi
7.	Prof. (Dr.) A.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
8.	Prof. (Dr.) Kanwal D.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
9.	Dr. Furquan Ahmad	Professor, India Law Institute, Delhi
10.	Prof. Gulam Yazdani	Jamia Millia Islamia University, Delhi
11.	Prof. Manjula Batra	Dean, School of Law, Jamia Millia Islamia University, Delhi

Loi Fiesta – 2017

Theme: “Health Laws in India: Issues & Challenges” (March 29 –30, 2017)

1.	Prof. (Dr.) V.K. Aggarwal	Vice Chancellor, Jagannath University, Jaipur
2.	Prof. (Dr.) Usha Tandon	Professor - In- Charge, Faculty of Law, University of Delhi
3.	Prof. (Dr.) A.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
4.	Prof. (Dr.) Vimal Joshi	Head & Dean, Dept of Law, BPS Mahila University, Sonipat
5.	Dr. Subhash Chandra Singh	Professor, School of Law, Gautam Buddha University, Noida
6.	Dr. A. K. Pandey	Assoc. Director, Unit Head (Cardiology), Max Super Speciality Hospital, Delhi
7.	Dr. Surat Singh	Sr. Advocate, Supreme Court of India
8.	Prof. Rashmi Nagpal	Principal, Geeta Institute of Law, Panipat

Loi Fiesta – 2018

Theme: "International Humanitarian Law" (March 16-17, 2018)

1.	Dr. Ranbir Singh	Vice Chancellor, NLU, Delhi
2.	Dr. Anuradha Saibaba	Legal Associate, ICRC, New Delhi
3.	Dr. Afzal Wani	Professor, University School of Law & Legal Studies, GGSIPU, Delhi
4.	Dr. A. P. Singh	Professor, University School of Law & Legal Studies, GGSIPU, Delhi
5.	Dr. Anuj Kr. Vakasha	Associate Professor, University School of Law & Legal Studies, GGSIPU, Delhi
6.	Dr. Srinivas Burra	Associate Professor, South Asian University, New Delhi
7.	Ms Priya Anuragini	Assistant Professor, RMLNLU, Lucknow
8.	Dr. K. C. Sowmya	Legal Officer, Legal & Treaties Division, Ministry of External Affairs
9.	Dr. Upma Gautam	Assistant Professor, University School of Law & Legal Studies, GGSIPU, Delhi
10.	Dr. Abdullah Nasir	Assistant Professor, RMLNLU, Lucknow
11.	Mr. M. C. Garg	Retd. Justice, Delhi High Court
12.	Dr. Narinder Singh	Chairman, International Law Commission (United Nations)
13.	Dr. Khaleel Ahmad	Deputy Registrar (Law), National Human Rights Commission, Delhi
14.	Mr. K. J. Bains	Chief Law Officer, Border Security Force, Delhi

Loi Fiesta – 2019

Theme: "Transparency & Accountability in Justice Administration : Challenges & Solutions" (March 15-16, 2019)

1.	Dr. Udit Raj	Member of Parliament
2.	Dr. Kanwal D. P. Singh	Head & Dean, USLLS, GGS IP University
3.	Dr. M. Afzal Wani	Professor of Law, USLLS, GGS IP University
4.	Dr. A. P. Singh	Professor of Law, USLLS, GGS IP University
5.	Sh. Sameer Rohtagi	Senior Advocate, Supreme Court of India
6.	Dr. Namita Singh Malik	Associate Professor of Law, Galgotia University
7.	Dr. Upma Gautam	Associate Professor of Law, USLLS, GGS IP University
8.	Sh. R. C. Mittal	Senior Advocate & Chairman, Bar Council of Delhi
9.	Sh. R. N. Vats	Senior Advocate & Former President, Delhi Bar Association
10.	Sh. R. S. Goswami	Senior Advocate & Chairman of Enrollment Committee, Bar Council of Delhi
11.	Sh. Murari Tiwari	Senior Advocate & Former Hony. Secretary, Bar Council of Delhi
12.	Sh. Satnarain Sharma	Advocate & Former Hony. Secretary, Rohini Bar Association

Loi Fiesta

1st NATIONAL LAW FESTIVAL (2016)

THEME
ENVIRONMENT AND SUSTAINABLE DEVELOPMENT

APRIL 5-7, 2016

EVENTS OF "LOI FIESTA"

National Quiz Competition
National Debate Competition
National Legal Drafting
National Seminar
National Moot Court Competition
National Legal Essay Writing Competition
National Client Counseling Competition

Registration Fee /Procedure

LOI FIESTA - 2016
APRIL 05-07, 2016

Loi Fiesta - 2017

2nd NATIONAL LAW FESTIVAL OF CPJ SCHOOL OF LAW

THEME
"HEALTH LAWS IN INDIA: ISSUES & CHALLENGES"

March 29-30, 2017

EVENTS OF "LOI FIESTA"

National Seminar
National Moot Court Competition
National Debate Competition
National Legal Drafting Competition
National Client Counseling Competition

LOI FIESTA - 2017
MARCH 29-30, 2017

LOI FIESTA - 2018

3rd NATIONAL LAW FESTIVAL OF CPJ SCHOOL OF LAW

THEME
"INTERNATIONAL HUMANITARIAN LAW"

March 16-17, 2018

EVENTS OF "LOI FIESTA"

National Conference
National Quiz Competition
National Client Counseling Competition
National Moot Court Competition
National Legal Drafting Competition

LOI FIESTA - 2018
MARCH 16-17, 2018

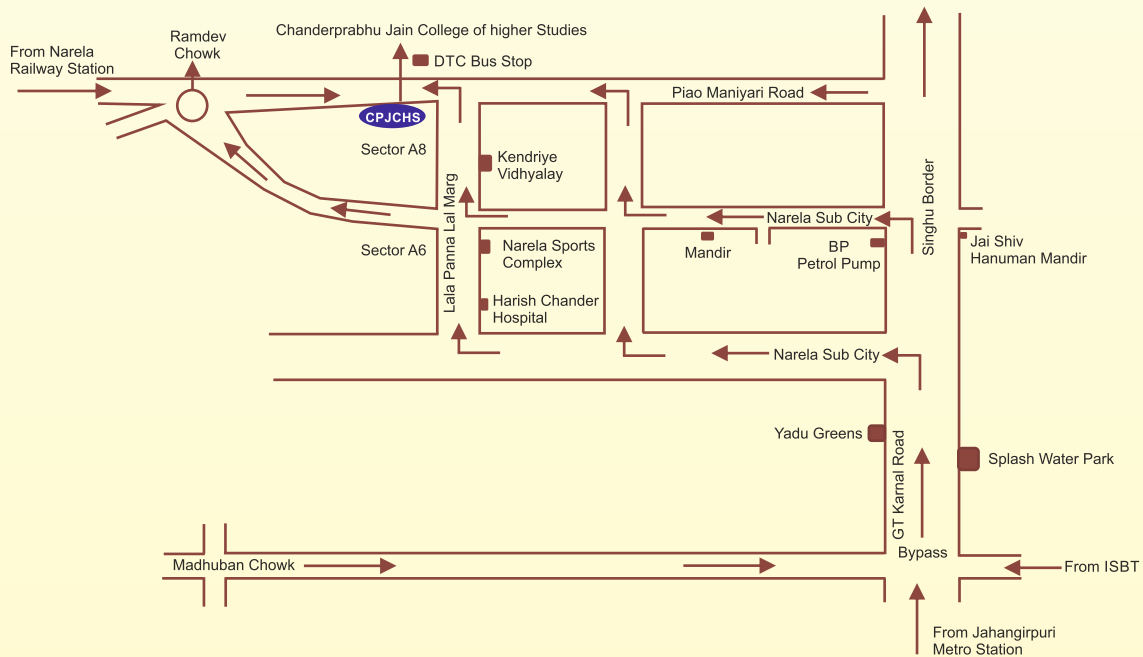
LOI FIESTA - 2019

4th NATIONAL LAW FESTIVAL OF CPJ SCHOOL OF LAW

THEME:
TRANSPARENCY & ACCOUNTABILITY IN JUSTICE ADMINISTRATION : CHALLENGES & SOLUTIONS

March 15-16, 2019

LOI FIESTA - 2019
MARCH 15-16, 2019



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